

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 966/90
MP 1182/90

Date of decision: 23.5.1990

Shri D.K. Dhingra & Others

...Applicants

Vs.

Union of India

...Respondents

For the Applicants

...Shri S.L. Dutta,
Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. DK. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment? No
2. To be referred to the Reporters or not? No

JUDGMENT (ORAL)

The applicants have filed MP 1182/90 praying that they may be allowed to withdraw the application with liberty to approach the Hon'ble High Court for grant of appropriate relief. The point involved in this application relates to the instructions issued by the Ministry of Defence on 4th May, 1990 regarding issue of New Series of Securitized Laminated Identity Cards to the various categories of officers and alleged discrimination in regard to issue of such cards.

2. MP 1182/90 is allowed.

3. OA 966/90 is, therefore, dismissed as withdrawn with liberty to the applicants to move appropriate legal forum

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(3)

to seek their remedies in accordance with law.

Chakraborty
(D.K. CHAKRAVORTY)

MEMBER (A)

28/5/80

Kartha
23/5/80
(P.K. KARTHA)
VICE CHAIRMAN (J)